

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 1088/93

XXXXXX XXXX XXXX XXXX

DATE OF DECISION: 6.6.1994

Shri D.M. Kamble Petitioner

—
Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Shri S.C. Dhawan, Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri B.S. HEGDE, MEMBER (JUDL.)

The Hon'ble Shri

1. To be referred to the Reporter or not ? *nd*
2. Whether it needs to be circulated to other Benches of *nd* the Tribunal ?

Hegde
(B.S. HEGDE)
MEMBER (J).

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY.

O.A.1088/93.

Shri D.M. Kamble

.. Applicant.

v/s.

Union of India & Others.

.. Respondents.

Coram : Hon'ble Shri B.S. Hegde, Member (Judl.)

Appearances:

1. Mr. S.C. Dhawan, Counsel
for the Respondents.

ORAL JUDGMENT :

Date : 6.6.1994.

¶ Per : Hon'ble Shri B.S. Hegde, Member (J) ¶

Despite the case being called twice, neither the applicant nor his advocate is present. Mr. S.C. Dhawan, Counsel for the Respondents.

2. The applicant in this application has claimed relief to release of post retirement dues, and the same be ordered to be paid to the applicant immediately.

3. After hearing Counsel for the Respondents, I was given to understand that except the 'commutation of pension' which is due to be paid to the applicant and the same is being worked out and they give an undertaking that the said amount will be paid to the applicant as ~~soon~~ ^{soon} as possible. All other dues as stated at page 4 of the petition was paid. In the circumstances, the Respondents is hereby directed to pay the 'Commutation of pension' amount within a period of six weeks from the date ~~of~~ receipt of this order. Accordingly the O.A. stands disposed of but no order as to costs.

(B.S. HEGDE
MEMBER (J))